Practice by NRI doctors in the country

1490. SHRI KALPATARU DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is proposed to allow NRI doctors to practice in India;
- (b) if so, the details thereof;
- (c) whether the Indian Medical Association has opposed this move;
- (d) whether this relaxation is confined to the Indian doctors practising or trained abroad;
 - (e) if so, the details thereof; and
- (f) the details of action plan to test the efficacy of such doctors in medicines and treatment of the patients in India before such a permission is granted to them?

^{*}List as per Drug Controller General (India)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) Indian citizen including Non-Resident Indians (NRIs) are entitled to practice in India under the provision of sections 15 and 27 of the Indian Medical Council (IMC) Act, 1956, However, the foreign nationals are allowed to practice as per provisions contained in section 14 of Indian Medical Council (IMC) Act, 1956, according to which a person possessing qualification in any country outside India, which is recognized in that country and registerable, is entitled to obtain temporary registration for practice in the institution to which he is attached for the time being for the purpose of teaching, research or charitable work.

- (c) No such information is available with the Ministry of Health and Family Welfare.
 - (d) to (f) In view to reply to (a) above, question does not arise.

Quality assessment of AYUSH facilities

- 1491. DR. T.N. SEEMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government has assessed the quality of infrastructure, presence of human resource, supply of medicines and records among both standalone and collocated AYUSH facilities in the country;
 - (b) if so, the details along with the outcome thereof;
- (c) the measures being taken by Government to encourage and promote research in AYUSH system of medicines;
- (d) the number of proposals received from the States/UTs including Kerala and Lakshadweep to set up more number of AYUSH colleges, hospitals, dispensaries and research institutes during the last three years and the current year; and
 - (e) the action taken/proposed by Government, State/UT-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) Yes.

(b) Centrally Sponsored Scheme for Development of AYUSH Hospitals and Dispensaries through which Department provide Grant-in Aid to the States/UTs for Standalone and co-located AYUSH facilities was subjected to independent evaluation during 2013 which reported that the service provision has been enhanced in the States where survey has been carried out. The details alongwith outcomes are given in Statement–I (*See* below).